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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 138/7/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

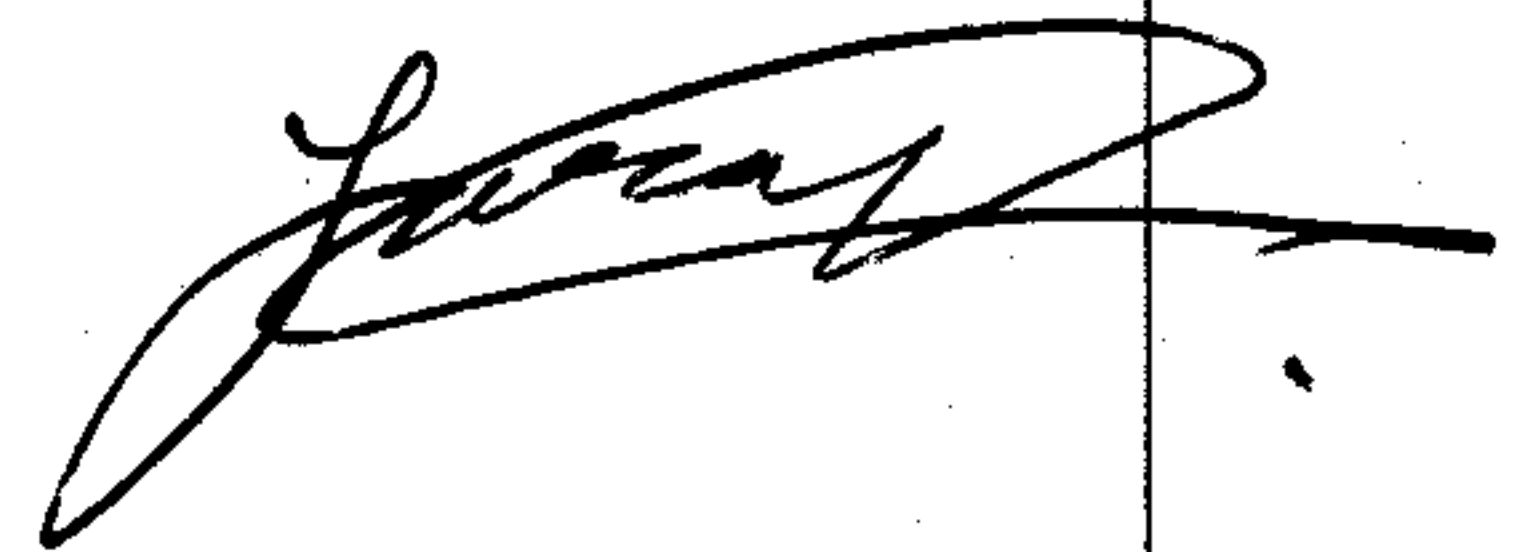
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017**

Name of the Company: L & T Finance Ltd.  
V/s.  
Logix Express Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. TARAK DAMANI ADV FOR PETITIONER  
COMPANY



2.

**ORDER**

Learned Advocate Mr. Tarak Damani i/b Learned Advocate Mr. B. K. Damani & Associates present for Financial Creditor/Petitioner. None present for Respondent.

Proof of service of notice of date of hearing on Respondent.

In spite of notice issued by registry none present for Respondent.

Respondent shall file objections, if any, within five days serving a copy in advance to other side.

List the matter on 22.11.2017 for hearing before admission.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 15th day of November, 2017.